

by June, 1982 against pending contracts placed in 1980 and 1981. The new contract in 1982 has been placed for a small quantity of 66 KIs against which the delivery requirements are after June, 1982.

**Memorandum submitted by
Koyala Mazdoor Sabha**

1665. DR. SHANTI G. PATEL:
Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that there is discontent among the workers of the Coalmines in Jharkhand area in Sarguja District of Madhya Pradesh over the non-implementation of the memorandum submitted to the authorities by the Madhya Pradesh Koyala Mazdoor Sabha, South Jharkhand Colliery; and

(b) if so, what action has been taken by Government on their demands?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b) There is no discontent among the workers of coal mines in Jharkhand Area. However, the Madhya Pradesh Koyala Mazdoor Sabha have been making certain demands and have also served notices to go on strike. Recently, at the intervention of ALC Shahdol conciliation proceedings were held during which the management agreed to sort out the demands raised in their charter through mutual discussions before 22-2-1982 but the Union went back on this agreement and served another strike notice proposing to go on strike from 15-3-1982 on the same Charter of demands.

**Manufacture of Protinex by M/s.
Pfizer Limited**

1666. DR. LOKESH CHANDRA:
Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether his Ministry was ever consulted on the question that the manufacture of Protinex by M/s. Pfizer Limited is unauthorised and illegal; and

(b) if so, what were the findings of his Ministry in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) Yes, Sir.

(b) This Ministry does not give any findings. The advice rendered by the Ministry to another Department is treated as secret, the disclosure whereof is not in public interest.

Power generation in the country

1667. DR. (SHRIMATI) NAJMA HEPTULLA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the power generation in the country is not adequate and therefore Government have allowed private sector to generate power;

(b) what is the total power generated in the country from hydro-electric, thermal and atomic power projects and what are the details of power generated during 1981-82 by each of the sources and the operational efficiency achieved by the country in such power generation; and

(c) what is the policy for development of power generation capability from each type of power projects?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) According to the Industrial Policy of the Government, power